GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:3347 ANSWERED ON:18.03.2013 ENCROACHMENTS ON NHS Agarwal Shri Jai Prakash;Panda Shri Baijayant

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has taken note of growing encroachments along National Highways (NHs) of country;
- (b) if so, whether the Government has taken any steps in this regard; and
- (c) if so, the details thereof, along with the details of demolition drives undertaken to remove illegal encroachments on NHs during the last three years and current year as well as the encroachment removed during the period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (c) In order to provide for control of land within the National Highways, right of way and traffic moving on the National Highways and for removal of unauthorized occupation of the land within the National Highways, the Government has enacted the Control of National Highways (Land and Traffic) Act, 2002. The provisions of the Act provide for prevention of unauthorized occupation of highway land and also removal of unauthorized occupation as per the procedure laid down in the said Act. Under the provisions of this Act, illegal encroachments on the land of National Highways are removed from time to time by the competent authority, i.e. Highway Administrations established under the Act. However, no specific demolition drives to remove illegal encroachments on National Highways countrywide has been undertaken.